

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 16/2019-Customs (N.T./CAA/DRI)

New Delhi, dated the 22nd April, 2019

S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published *vide* number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published *vide* number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Principal Director General, Revenue Intelligence, hereby appoints officers mentioned in column (5) of the Table below to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on officers mentioned in column (4) of the said Table in respect of noticees mentioned in column (2) of the said Table for the purpose of adjudication of show cause notices mentioned in column (3) of the said Table, namely:-

TABLE

Sl. No.	Name of Noticee (s) and Address	Show Cause Notice Number and Date	Name of Adjudicating Authorities	Common Adjudicating Authority appointed
(1)	(2)	(3)	(4)	(5)
1.	M/s Rajkalp Mudranalaya Pvt. Ltd., Beside Shilpgram-II, Off S P Ring Road, near Karnavati Eye Hospital-Ognaj, Dantali Industrial Estate Road, Lapkaman, Ahmedabad-380060 and 7 others.	F. No. DRI/AZU/GI-02/Enq-20/ 2018 dated 27.02.2019.	Principal Commissioner/ Commissioner of Customs, Custom House, Navrangpura, Ahmedabad. Principal Commissioner/ Commissioner of Customs (Nhava Sheva-II), Jawaharlal Nehru Custom House, Raigad.	Principal Commissioner/ Commissioner of Customs, Customs House, Navrangpura, Ahmedabad.
2.	M/s Prasanna Machinery Importers, 4/217-4, South Street, SSA Compound, Puthiamputhur, Tuticorin, Tamil Nadu and Sh. N. Jegadeep S/o Sh. M. S. M. Navaneethan, Partner, M/s Prasanna Machinery Importers, 4/217-4, South Street, SSA Compound, Puthiamputhur, Tuticorin, Tamil Nadu	F. No. DRI/DZU/JRU/19/Int-7/2017 Pt. I dated 07/11.03.2019.	Commissioner of Customs (Chennai-II), Custom House, Chennai. Joint/Additional Commissioner of Customs (Import-I), Mumbai Zone-I, New Custom House, Ballard Estate, Mumbai.	Principal Commissioner/ Commissioner of Customs (Chennai-II), Customs House, Chennai (For Sl. No. 2 & 3 of the table).

3.	M/s Prasanna Machinery Importers, 4/217-4, South Street, SSA Compound, Puthiamputhur, Tuticorin, Tamil Nadu and 3 others.	F. No. DRI/DZU/ JRU/19/Int-7/2017 Pt. I dated 01.08.2018.	Commissioner of Customs (Chennai-II), Custom House, Chennai.	
			Joint/Additional Commissioner of Customs (Import-I), Mumbai Zone-I, New Custom House, Ballard Estate, Mumbai.	
4.	M/s Puskar Tradecom Pvt. Ltd., Flat No. 2, 2 nd Floor, 12/A, Rawdon Street, Kolkata-700017 and 5 others.	F. No. DRI/KZU/ CF/Enq-162 (Int- 37)/2018 dated 22.02.2019.	Joint/Additional Commissioner of Customs (Port), Custom House, Kolkata	Joint/Additional Commissioner of Customs (Port), Custom House, Kolkata.
			Joint/Additional Commissioner of Customs (Airport and Admin.), Custom House, Kolkata.	

[F. No. DRI/HQ-CI/50D/CAA-13/2019-CI]

(SUCHETA SREEJESH)
ADDITIONAL DIRECTOR

Copy forwarded for information and updation of record

1. Common Adjudicating Authority as per Column (5) of the table for adjudication of the case.

2. Adjudicating authorities as per column (4) of the table

3. Principal/ Additional Director General, DRI- Ahmedabad, Delhi and Kolkata with the request to inform all the noticees to the show cause notices, pertaining to their zone, regarding appointment of Common Adjudicating Authority. It is also requested to send *the case files alongwith copy of SCN, RUDs and acknowledgement to the Common Adjudicating Authority appointed.*